



केंद्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
8th Floor, Tower B, World Trade Center,
Nauroji Nagar, New Delhi-110 029



ADMIN-12011/01/2019-CERC

Dated, the 22nd January 2026

FILLING UP OF POST ON DEPUTATION/ SHORT TERM CONTRACT BASIS

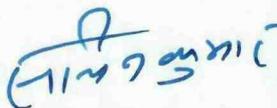
Central Electricity Regulatory Commission, statutory body constituted under an Act of Parliament, invites applications for the following post to be filled up by deputation, on Foreign Service terms/short term contract basis from the Officers of Central/ State Governments, Public Sector Undertakings, Autonomous Bodies etc.

2. The Pay Band and number of post are as under:-

Sl. No.	Name of the Post	No. of vacancies	Pay Level in Pay Matrix
(i)	Joint Chief (Legal)	02 (Two)	Level-13 (Rs. 1,23,100-2,15,900/-)

3. Details of essential qualifications, experience etc. and other terms and conditions of service and format of application are available in the website <https://cercind.gov.in/vacancy.html>.

4. The applications as per prescribed format must reach the undersigned by **Monday, 09th March 2026**.


(Sachin Kumar)
Deputy Chief (Admin)

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION



8वां तल, टावर बी, वर्ल्ड ट्रेड सेंटर,
नौरोजी नगर, नई दिल्ली-110 029



एडमिन-12011/01/2019-सीईआरसी

दिनांक: 22 जनवरी, 2026

प्रतिनियुक्ति/अल्पकालिक अनुबंध आधार पर पद को भरा जाना

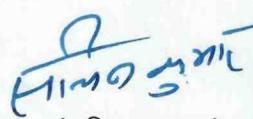
केन्द्रीय विद्युत विनियामक आयोग, संसद के अधिनियम के अधीन गठित सांविधिक निकाय, केन्द्र सरकार/राज्य सरकारों, सार्वजनिक क्षेत्र के उपक्रमों, स्वायत्त निकायों आदि के अधिकारियों से विदेश सेवा शर्तों/अल्पकालिक अनुबंध आधार पर प्रतिनियुक्ति द्वारा निम्नलिखित पदों को भरे जाने के लिए आवेदन आमंत्रित करता है।

2. पे-बैंड और पदों की संख्या निम्नानुसार है:-

क्र.सं.	पद का नाम	रिक्तियों की संख्या	वेतन-मैट्रिक्स में वेतन-लेवल
1.	संयुक्त प्रमुख (विधि)	02 (दो)	लेवल-13 (₹.1,23,100 - 2,15,900/-)

3. आवश्यक अहताओं, अनुभव आदि के विवरण तथा सेवा के अन्य निबंधन एवं शर्तें तथा आवेदन का प्रारूप वेबसाइट अर्थात् <https://cercind.gov.in/vacancy.html> पर उपलब्ध हैं।

4. निर्धारित प्रारूप में आवेदन अधोहस्ताक्षरी के पास सोमवार, 09 मार्च, 2026 तक पहुंच जाने चाहिए।


(सचिन कुमार)
उप प्रमुख (प्रशासन)



CENTRAL ELECTRICITY REGULATORY COMMISSION

8th Floor, Tower b, World Trade Center,
Nauroji Nagar, New Delhi-110 029



No. ADMN-12012/1/2019-CERC

Dated: 22nd January 2026

VACANCY CIRCULAR

Central Electricity Regulatory Commission (CERC), statutory body constituted under an Act of Parliament is inviting applications for filling up of existing/anticipated vacancies which may increase or decrease, on deputation on Foreign Service terms/short-term contract basis from the officials of Central/State Governments, Public Sector Undertakings, Autonomous Bodies etc.

2. The details of post like scales of pay, requisite qualifications/ qualifying service and experience etc, are given in **Annexure-I**.

3. The general terms and conditions are as under:-

i)	Apart from basic pay and grade pay, the posts carry Dearness Allowance, HRA, and Transport Allowance etc. at the rates applicable to Central Government officials from time to time.
ii)	Fixation of pay/Deputation (Duty) Allowance shall be governed by the instructions issued by Department of Personnel and Training from time to time.
iii)	Maximum age limit is 56 years on the last date of receipt of the applications.
iv)	The facility of retention or allotment of Government Accommodation is available at present. Moreover, as per CERC (Leased Accommodation) Regulations, 2007, Leased accommodation for lease rental up to two times of HRA admissible would be permissible if opted, subject to the conditions laid down in CERC (Leased Accommodation) Regulations, 2007.
v)	The post mentioned in Annexure-I are exempted from the principle of immediate absorption.
vi)	Medical facilities are admissible as per the CERC (Indoor/Outdoor Medical facilities) Regulations, 2005. This is in lieu of the medical facilities in parent organisation/CGHS, if opted for the same. CERC will not bear any contribution towards medical facilities, if deputationist opts for the medical facilities in parent organisation/CGHS.
vii)	The normal period of deputation/short term contract as per the Recruitment Rules of the posts is three years. As per the CERC (Recruitment, Control and Service Conditions of Staff) Regulations, 2007 as amended from time to time, "short term contract" means appointment of officers from PSUs/Autonomous Bodies etc.
viii)	Officials appointed to CERC shall be governed by the terms and conditions of Department of Personnel and Training's O.M. No. 6/8/2009-Estt (Pay-II) dated 17 th June, 2010 read with Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) Regulations, 2007 as amended from time to time.

ix)	CERC reserves the right to keep the post unfilled depending on the circumstances prevailing at the time of selection.
x)	CERC reserve the right to change the number of posts as may be required by the circumstances prevailing at the time of selection. The vacancy position shown is tentative.
xi)	Copy of all the Regulations mentioned above are available in the CERC's website.
xii)	Mere fulfilling of eligibility criteria shall not bestow any right to be called for interaction. Only short-listed candidates shall be called for interaction.
xiii)	Relaxation in essential qualifications / experience can be considered by the competent authority in deserving cases.
xiv)	Other Backward Classes/Scheduled Castes/Scheduled Tribes candidates would be given preference while all other conditions are fulfilled.
xv)	The applicant selected by CERC shall not be allowed to withdraw his/her candidature subsequently. In case he / she declines the offer of appointment, his/her candidature shall not be considered for any further appointment by CERC for a period of two years from the date of cancellation of offer of appointment.

4. Central Electricity Regulatory Commission will remit/extend the following benefits to deputationist:-

In case of deputation on foreign service terms

- (a) Leave Salary Contribution
- (b) Pension or NPS contribution
- (c) Deputation (Duty) allowance, if applicable

In case of deputation on Short Term Contract

- (a) Leave Salary Contribution
- (b) Gratuity Contribution
- (c) Deputation (Duty) allowance, if applicable
- (d) Any one of CPF/EPF/NPS contribution

Other allowances

Apart from all these, allowances as applicable in Govt of India or in CERC be paid as per their entitlement. **No other allowances/benefits will be paid to deputationist. However, any contribution required to be remitted to parent department shall be remitted after deducting the same from the salary of the deputationist.**

5. Applications in the prescribed format as given in **Annexure-II**, duly completed and signed, along with attested photocopies of all relevant documents in support of age, educational qualifications, experience, etc. may be forwarded to the **Deputy Chief (Admin), Central Electricity Regulatory Commission, 8th Floor, Tower B, World Trade Center, Nauroji Nagar, New Delhi – 110 029 by 09th March 2026.** **The Applicants are also requested to apply online through website <https://cercind.gov.in/vacancy.html>.**

6. The applications must be routed through proper channel and should reach this office on or before the prescribed due date. Applications submitted in

advance shall be entertained only if the complete **application routed through proper channel is received within thirty days after the closing date i.e. 08th April 2026.**

7. Applications not submitted in the prescribed format or received incomplete in any respect shall be summarily rejected.

8. The sponsoring/forwarding authorities are requested to forward only those applications of eligible and willing candidates whose particulars have been duly verified and whose services can be spared in the event of their selection. While forwarding the applications, attested copies of the ACRs/APARs for the last five years, along with latest Vigilance Clearance/Integrity Certificate of the officials concerned, must be enclosed without fail.

9. The envelope containing the application should be superscribed with **“Application for the post of Joint chief (Legal).**

-Sd/-

(Sachin Kumar)
Deputy Chief (Admin)

Encl: - Annexure I and II

To

1. All Ministries /Departments of the Government of India (as per standard distribution list)
2. All the State Governments/State Electricity Regulatory Commissions/State Utilities/ Public Sector Undertakings/ Autonomous Bodies.
3. Technical Director Department of Personnel and Training with the request to publish the advertisement on its website for wider publicity.
4. Website of CERC.

Annexure-I

S.No.	Name of the Post	Level of Pay	Number of Posts	Qualification, Qualifying Service and Nature of Experience
1	Joint Chief (Legal)	Level-13 (Rs. 1,23,100-2,15,900)	Two (02)	<p>Qualification: - Degree in Law Preferably with specialisation in regulation</p> <p>Qualifying Service: - Officers under the Central Government: -</p> <ul style="list-style-type: none"> i) Holding analogous posts on regular basis; or ii) With 3 years regular service in the level-12 (Rs. 78,800-2,09,200) of pay matrix or pre-revised PB-3, Grade Pay Rs. 7600/- or equivalent; or iii) With 8 years regular service in the level-11 (Rs. 67,700-2,08,700) of pay matrix or pre-revised PB-3 Grade Pay Rs. 6600/- or equivalent; <p>Nature of Experience: - Judicial/Quasi-Judicial legal matters including proceedings, petitions, pleadings, listing of the case laws etc.</p>

BIO - DATA PRO FORMA

POST APPLIED FOR							
1.	<p>a) Name of the candidate</p> <p>b) Present Designation</p> <p>c) Full Office Address</p> <p>d) Residential address</p> <p>e) Tele Ph. No./Fax No.:</p> <p>f) Mobile No.:</p> <p>g) E-mail Id:</p> <p>h) Name, Address and Designation of Head of Administration.</p>						
2.	i) Date of Birth (in Christian era)						
3.	Date of retirement (as per existing rules of the employer)						
4.	Educational qualifications <i>(photocopies of relevant certificates are to be attached)</i>						
5.	Whether Educational and other qualifications required for the post are satisfied (If any qualification been treated as equivalent to the one prescribed in the rules, state the authority for the same)						
<table border="1"> <thead> <tr> <th>Qualifications/Experience required</th> <th>Qualifications/Experience possessed by the officer</th> </tr> </thead> <tbody> <tr> <td>Essential</td> <td>1. 2. 3.</td> </tr> <tr> <td>Desired</td> <td>1. 2. 3.</td> </tr> </tbody> </table>		Qualifications/Experience required	Qualifications/Experience possessed by the officer	Essential	1. 2. 3.	Desired	1. 2. 3.
Qualifications/Experience required	Qualifications/Experience possessed by the officer						
Essential	1. 2. 3.						
Desired	1. 2. 3.						
6.	Details of employment, in chronological order. (Enclose a separate sheet, duly authenticated by your signature, if the space below is insufficient)						

Office/Instt. / Orgn.	Post held	From	To	Scale of pay and basic pay (Pay in Pay Band with	Nature of duties	
					<i>(Use separate sheet if necessary)</i>	
7.	Nature of present employment, i.e. ad hoc or temporary or permanent or on					
8.	In case the present employment is held on deputation/contract basis, please state (a) The date of initial appointment (b) Period of appointment on deputation/ contract (c) Name of the parent/office/ organization which you belong.					
9.	Additional details about present employment :-Please state whether working under (a) Central Government (b) State Government (c) Autonomous organizations (d) Government undertakings (e) Universities					
10.	Are you in Revised scale of pay? If yes, give the date from which the revision took place and also indicate the pre-revised scale.					
11.	Total emoluments per month now drawn a) Basic Pay b) Grade Pay c) DA @ % d) HRA e) TA					

12.	Additional information, if any, which you would like to mention in support of your suitability for the post. (Enclose a separate sheet, if the space provided is insufficient)	
13.	Whether belongs to SC/ST/OBC(please specify)	
14.	Remarks(if any)	

Date:

(Signature of the candidate)

Certificate by the employer

- a) The date of birth, qualifications, and experience and other details furnished by Shri /Smt indicated at Sl. No. 1 to 14 in bio-data pro-forma have been verified and found correct as per service records of the officer.
- b) The integrity of Shri / Smt..... is beyond doubt.
- c) No vigilance or disciplinary case is either pending or contemplated against the officer concerned.
- d) CERC will be informed at the earliest, if any vigilance or disciplinary proceeding is initiated or contemplated against the officer after his/her application is forwarded.
- e) Up-to date ACRs/APARs dossiers of the concerned officer for the last five years is enclosed or would be forwarded within the due date.

(*Signature of the employer)

(*To be signed by an officer not below the rank of Under Secretary to the Government of India verifying the facts and figures contained in the bio-data of the candidates.)